

(a) how many times All India Paryatan Jan Mazdoor Sabha had written to the Central Provident Fund Commissioner regarding the non-introduction of Provident Fund by Indian Tourism Development Corporation at Hotel Ashok, Agra and Ashok Airport Restaurant, New Delhi;

(b) what action has been taken by Government so far on each of these complaints/letters;

(c) whether any prosecution proceedings have been initiated against the top ITDC officials including CMD for gross violation of PF rules; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d) The requisite information is being collected and will be laid on the Table of Sabha in due course.

Non compliance of PF rules by Hotel Ranjit

1923. SHRI V. GOPALSAMY: Will the Minister of LABOUR be pleased to state:

(a) the number of visits by the PF Inspector to Hotel Ranjit, New Delhi to verify whether PF rules have been complied with or not during the last six months;

(b) whether any observations have been recorded or not by PF Inspector in this regard;

(c) if so, what are the contents of each observations;

(d) whether these observations have been complied; if so, when; and

(e) if the answer to part (d) above be in negative, what are the

reasons for not initiating prosecutory proceedings against G.M. Hotel Ranjit by PF authorities so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Two visits had been paid by the Enforcement Officer to Hotel Ranjit during the last six months.

(b) and (c) He is reported to have made the following observations:

(i) the management had deducted certain difference of P.F. contribution for the months of 6/89 to 8/89 from the salaries of employees for the month of September, 1989 without prior permission of the R.P.F.C.

(ii) the eligibility register had not been completed.

(iii) the ledger had not been posted upto date.

(d) The observations have not yet been complied with.

(e) A show cause notice has been issued to the establishment to rectify the irregularities.

Migration of SC/ST

1924. SHRI G. Y. KRISHNAN: Will the Minister of WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a recent Supreme Court judgement denying the privileges to the Scheduled Castes' and Tribes' migrants from one State to other State; and

(b) what steps Government intend to take to safeguard the interests of the such migrant?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) The Government of India have already issued detailed instructions that the Scheduled Caste and Scheduled Tribe persons on migration from the State of their origin to another State will not lose their status as Scheduled Castes and Scheduled Tribes, and that they will be entitled to the concessions/benefits admissible to the Scheduled Castes/Scheduled Tribes from the State of their origin. For admissions into the educational institutions controlled by the Government of India, and recruitment to Central Government Services, all Scheduled Castes and Scheduled Tribes are treated alike irrespective of the states to which they belong.

Reservations for physically handicapped persons in Government/Public Sector Undertakings

1925. SHRI SYED SIBTEY RAZI : Will the Minister of WELFARE be pleased to state :

(a) whether certain reservations have been made for physically handicapped persons in all Government as well as Public Sector Undertakings ;

(b) if so, the details of these reservations and what formalities are to be undertaken by these handicapped persons to get benefit of such reservations ;

(c) what is the basic concept of physically handicapped; and

(d) the authority which has been empowered to declare a person physically handicapped with detailed criteria thereof ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) In government as well as Public Sector Undertakings 3% of the Group 'C' & 'D' posts are reserved for the Handicapped. The

Handicapped have to register their names with any of the Special Employment Exchanges, or the Special Cells in normal Employment Exchanges, or Vocational Rehabilitation Centres for the Physically Handicapped. They sponsor the handicapped persons registered with them for employment in Government and Public Sector Undertakings. The Handicapped person may also apply in response to any advertisement by the Public Sector Undertakings, or may take examinations conducted by the Staff Selection Commission under the Special Drive Scheme of the Ministry of Welfare.

(c) Handicapped are defined by the Central Government for purposes of employment as in Annexure—I.

(d) The authorised certifying authority will be a medical board at the District level. The board will consist of the Chief Medical Officer /Sub Divisional Medical Officer in the District, and another expert in the specified field, viz. ophthalmic surgeon in case of visual handicaps; either ENT surgeon or an audiologist in case of speech and hearing handicaps; an orthopaedic surgeon or a specialist in physical medicine & rehabilitation in case of locomotor handicaps. The criteria of handicapped as given in Annexure I is to be adopted by the above-mentioned authorities.

Statement

(1) Visually Handicapped

The definition adopted for visual handicapped for extending the concession, scholarships admission to Integrated education system, reservation in jobs, assistance for purchase/fitting of aids and appliances :—

The blind are those who suffer from either of the following conditions :—

(a) Total absence of sight.